

SUPREME COURT OF INDIA

Mrs. Louise Fernandes

Vs.

Union of India

(K. N. Singh and R. S. Pathak JJ.)

02.03.1987

ORDER

The Text below is only a summarized version of the order pronounced

Petitioners were allowed to withdraw the petition and apply to the High Court to question the constitutional validity of certain provisions of the Terrorists and Disruptive Activities (Prevention) Act, 1985.